

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH

Jaipur, this the 23rd day of February, 2010

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER
HON'BLE MR. B.L. KHATRI, ADMINISTRATIVE MEMBER

1. **ORIGINAL APPLICATION NO. 544/2009**

Sunil Kumar Yadav son of Shri Prem Prakash Yadav, by caste Yadav, aged about 40 years, resident of Railway Quarter No. 95/B, Railway Station, Phulera, presently working as Electric Loco Filter (ELF) II Grade, District Phulera.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through the General Manager, North West Railway, Jaipur.
2. Divisional Railway Manager, North West Railway, Jaipur.
3. Senior Divisional Personnel Officer, North West Railway, Jaipur, O/o Divisional Railway Manager, North West Railway, Jaipur.
4. Senior Divisional Mechanical Engineer (P), O/o DRM, North West Railway, Jaipur.

.....RESPONDENTS

(By Advocate: Mr. V.S. Gurjar)

2. **ORIGINAL APPLICATION NO. 545/2009**

Krishan Gopal Sharma son of Shri Mahesh Kumar Sharma by caste Sharma, aged about 30 years, resident of 75/7 New Colony, Bus Stand, Phulera, presently working as Cleaner at Carriage and Wagon (C & W), Jaipur.

.....APPLICANT

(By Advocate: Mr. P.N. Jatti)

VERSUS

1. Union of India through the General Manager, North West Railway, Jaipur.
2. Divisional Railway Manager, North West Railway, Jaipur.

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3. Senior Divisional Personnel Officer, North West Railway, Jaipur, O/o Divisional Railway Manager, North West Railway, Jaipur.
4. Senior Divisional Mechanical Engineer (P), O/o DRM, North West Railway, Jaipur.

.....RESPONDENTS

(By Advocate: Mr. V.S. Gurjar)

ORDER (ORAL)

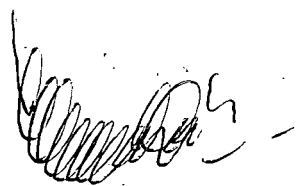
By way of this common order, we propose to dispose of both these OAs, as common question of law & facts is involved.

2. Heard learned counsel for the parties. Learned counsel for the parties agreed that both these OAs are squarely covered by the decision rendered by this Tribunal in OA No. 573/2009, Durga Lal vs. Union of India & Others, decided on 29.01.2010.

3. In view of what has been stated above, both these OAs shall also stand disposed of in terms of the judgment rendered by this Tribunal in OA No. 573/2009 and the decision to be taken by the respondents in OA No. 573/2009 shall also governed in the case of the applicants of these OA.

4. With these observations, both these OAs are disposed of with no order as to costs.


(B.L. KHATRI)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)